

CIP-83/07

in
OP-722/03

8.4.2008

Hon. Mr. Ashok S. Karamodi, J.M.
Hon. Mr. K. S. Menon, A.M.

Shri R.C. Pathak, counsel for the
applicant and Shri A. Kumar holding
brief of Shri S. Singh, Counsel for the respondents.

Learned Counsel for the applicant
is present and States having regard of
the order passed by Honble High Court
the Contempt petition does not survive
before this Tribunal any more. So
the Contempt-petition has become
infructuous.

Learned Counsel for the respondents
has also submitted that they have
complied with the order.

In view of the Statement made
by the Counsel for the parties, the
Contempt petition is dismissed as
having become infructuous. Notice
issued to the respondents are
discharged.

A.M.

J.M.

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